

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Srinagar, the 3rd October, 2016**

SRO317-In exercise of the powers conferred by Sub- sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996,(XII of 1996) and in supersession of all previous notifications issued in this behalf, the Government hereby confer upon the following officers the Powers of Collector, Land Acquisition to be exercised by them within the territorial Jurisdiction Shown against each:-

S.No	Name & designation of the Officer	Jurisdiction
1	Sh. Jitender Mishra. Sub-Divisional Magistrate Mahore	Sub -Division Mahore
2	Mrs. Neelam Kumari Khajuria, Sub-Divisional Magistrate Katra.	Sub- Division Katra

By order of the Government of Jammu and Kashmir

Sd/-

Muhammad Ashraf Mir
Commissioner /Secretary to Government,
Revenue Department

Dated: - 03-10 - 2016

No: - Rev/LB/09/2012

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Jammu.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Jammu.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Reasi.
- 6 Directors, Archives, Archaeology & Museums, J&K.
- 7 Manager Government Press, Kashmir/Jammu for publication in the Govt. Gazette.
8. Pvt. Secretary to Secretary to Government, Revenue Deptt.
9. I/C Website for hoisting the said notification (SRO) on official website.
10. Notification / Stock file.

Manzoor Ahmad Parray

Under Secretary to Government
Revenue Department